

SECTION XVI

LISTED ON: 18.11.2016

COURT NO.: 4

ITEM NO. : 32

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to file SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC NO. 21472 OF 2016

WITH

INTERLOCUTORY APPLICATION NO.

(Application for condonation of delay in filing SLP)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing certified copy of impugned order)

RAVI PRAKASH

...PETITIONER

Versus

STATE OF BIHAR & ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed by Mr. Amit Pawan, Advocate against the final impugned judgment and Order dated 19.05.2016 of the High Court of Judicature at Patna in LPA No. 745 of 2014. There is a delay of 448 days in filing the SLP.

It is submitted that SLP(C) CC 17107 of 2016 arising out of same judgment is pending in which the Hon'ble Court has on 04.10.2016 directed to tag with SLP(C) 22304-22306/2015 (Main matter). The copy of the Record of Proceedings dated 04.10.2016 is enclosed.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 17th day of November 2016.

ASSISTANT REGISTRAR

Copy to:- Mr. Amit Pawan, Advocate

ASSISTANT REGISTRAR